

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.78602 of 2018

(Arising out of Order-in-Appeal No.91-92/HWH/CE/2018-19 dated 24 May 2018 passed by Commissioner of CGST & Central Excise, Appeals-II Commissionerate, Kolkata.)

**Commissioner of CGST & Central Excise, Howrah
Commissionerate**

...Appellant

VERSUS

(1) M/s.Anmol Stainless Private Limited

(2) Shri Dilip Kr. Chowdhury, Managing Director

.....Respondent

APPEARANCE

Shri S.S.Chattopadhyay, Authorized Representative for the Appellant (s)
Shri Ankit Kanodia, Chartered Accountant for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

DATE OF HEARING : 18 November 2019

DATE OF DECISION : 04 February 2020

The Appeal is dismissed under National Litigation Policy. For order, see order of date in Excise Appeal No.78564 of 2018.

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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